NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. M	IOHD SHARIEF TARIQ, MEMBER-	JUDICIAL
APPLICATION NUMBER	#20 0 V V	·
PETITION NUMBER	: CP/45/2017	
NAME OF THE PETITIONER(S)	: BRAKES INDIA PVT LTD	
NAME OF THE RESPONDENT(S)	: SEI ARJUN POWER PVT LTD	
UNDER SECTION	: 241/242	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
Sr. Adv. Sr. Adv. For. 3. Mukundan P. Giridharan Mv. Abishk Roman for Powon Transalen	Ra	And Com
R. Venkatavaradan Chandramouli Prabhakav	Coursel for Applicant/ Petitioner	R. Venkatavarada (5) Shambamoulu
AWANT MERATHIA	cowel for RS RB	availed
	Λ	

CP/45/2017

ORDER

Counsels for both the parties are present. Heard in relation to CA/26/2017. Counsel for the Applicant submitted that in case the AGM for the year 2014-2015 and 2015-2016 was held, then all the procedure ought to have been complied with. There is no requirement of ratifying the same. Counsel for the Respondent submitted that since the Petitioner has challenged the AGMs held during 2014-2015 and 2015-2016 due to which the Auditor is not signing the balance sheet for the year 2016-2017. But the Counsel for the Respondent has not given any other reason except filling of the petition due to which the Auditor is raising the objection for signing the balance sheet for the year of 2016-2017. In the circumstances, there is a requirement to seek details from the auditor. Keeping the same in view, the Auditor is directed to be present on the next date of hearing. Therefore, R1 is restrained from convening the proposed AGM on 19.12.2017 till further order. Counsel for the Respondents shall communicate the order to the Auditor. Put up on **05.01.2018 at 10.30 A.M.**

ーター 「 MEMBER (JUDICIAL)

ghk